

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 330

IA-1513/2023, IA-1401/2023, IA-1222/2022, IA-175/2023, IA-5232/2021, IA-2530/2022, IA-2246/2022, IA-975/2022, IA-5268/2022, IA-4975/2022, IA-3012/2022, IA-5494/2021,

In

IB-411(ND)/2020

IN THE MATTER OF:

M/s. CSII India Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Telexcell Information Systems Limited

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr.Vijay Purohit, Mr. Surya Kapoor, and Ms. Preetham Correa, Ms. Tanmay Arora Advs.

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned to **02.07.2024**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Malik